

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 2192
ANSWERED ON – 06/08/2026

PROACTIVE LITIGATION MANAGEMENT

2192 # SHRI NARESH BANSAL:
SHRI RAJINDER GUPTA:
SHRI KESRIDEVSINH JHALA:
SHRI RAJESH PARMANAND SHUKLA:

Will the Minister of *Law and Justice* be pleased to state:

- (a) the current status of planned automation of litigation-related processes, including processing of Advocate Bills;
- (b) the specific Departments where AI and data visualisation tools have been deployed for proactive litigation management;
- (c) the number of repetitive or avoidable cases identified and withdrawn through this mechanism; and
- (d) the reduction achieved in Government litigation costs as a result thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF
LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): At present, Artificial Intelligence (AI) is not being used in litigation-related processes, including the processing of Advocates' Bills. However, steps are being taken to develop and implement automated and AI-enabled litigation management systems to improve the efficiency of handling Government litigation.
